CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 39/MP/2019

Subject: Petition under Section 79 of the Electricity Act, 2003 read with

PPA dated 21.3.2013 for (i) resolution of bill dispute; (ii) recovery of amounts due to GMR pursuant to supplementary bill raised; and (iii) implementation of orders of this Commission namely, order dated 1.2.2017 in Petition no. 8/MP/2014, order dated 14.3.2018 in Petition No. 13/SM/2017, order dated 16.3.2018 in Petition No. 1/MP/2017

and order dated 15.11.2018 in Petition No. 88/MP/2018.

Petitioner : GMR Warora Energy Limited

Respondent : DNH Power Distribution Corporation Limited

Date of hearing : 29.8.2019

Coram : Shri P.K. Pujari, Chairperson

Dr. M.K. Iyer, Member Shri I.S.Jha, Member

Parties present : Shri Vishrov Mukerjee, Advocate, GMRWEL

Shri Yashaswi Kant, GMRWEL

Ms. Swapna Seshadri, Advocate, DNH

Record of Proceedings

During the hearing, the learned counsels for the Petitioner and the Respondent advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. At the request of the parties, time to file written submission was granted till 13.9.2019. Subject to this, order in the Petition was reserved.

By order of the Commission

Sd/-(B.Sreekumar) Deputy Chief (Law)

